

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:3031
ANSWERED ON:15.03.2013
RELEASE OF FUNDS TO PRIS
Rane Dr. Nilesh Narayan

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the funds sanctioned to various States/UTs under various programmes have not been released to Panchayati Raj Institutions (PRIs);
- (b) if so, the details thereof, State/UT wise including Maharashtra during the last three years and the current year;
- (c) the appropriate steps taken or proposed to be taken by the Government in this regard; and
- (d) the time by which the funds are likely to be released to PRIs as per allocation?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) to (c): The Ministry of Panchayati Raj have sanctioned and released funds under Backward Regions Grant Fund (BRGF) Programme to the Panchayati Raj Institutions (PRIs) through the State Governments. The State-wise details of funds released, including Maharashtra, during the last three years and current year is at Annex.

(d): BRGF Funds are required to be transferred to the Implementing Entities (Panchayats, Urban Local Bodies etc.) within 15 days of the release of funds to the Consolidated Fund of the States failing which penal interest is required to be paid by the State Governments.